

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00334/2019

Jabalpur, this Monday, the 15th day of April, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER

Chhaggan Ali
S/o Hayat Ali,
Aged 60 years,
Occupation Chargeman (Retd.)/MM
R/o H.No.P-18/35
Ordnance Factory,
Katni (M.P.)

-Applicant

(By Advocate –Shri Ram Bihari Gautam)

V e r s u s

1. Union of India,
Through the General Manager,
Ordnance Factory
Katni (M.P.) 483501

2. Senior Accountant Officer (Pension)
Office of the General Manager,
Ordnance Factory,
Katni (M.P.) 483501

- Respondents

(By Advocate –Shri S.P. Singh)

O R D E R (Oral)

The applicant was working with the respondent-department and has superannuated on 30.09.2018. He submits that his pension has still not been started.

2. He has submitted a representation dated 19.03.2019 (Annexure A-4), which is still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 19.03.2019 (Annexure A-4) in a time bound fashion.

4. Shri S.P. Singh, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 19.03.2019 (Annexure A-4) with a reasoned and speaking order, within a period of 30 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Navin Tandon)
Administrative Member**

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